

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A No.2439 of 2020 in
Contempt Case (AT) No.04 of 2020 in
Company Appeal (AT) (Ins) No.1181 of 2019

IN THE MATTER OF:

Yogesh Kumar Gupta

...Applicant

Versus

Global Fragrances Pvt. Ltd. & Ors.

...Respondents

For Applicant:

**Shri Vinod Chaurasia, Advocate
Shri Yogesh Gupta (RP)**

For Respondents:

**Shri Aditya Sharma, Advocate (R-2 and 3)
Shri Neeraj Gupta, Advocate**

O R D E R
(Virtual Mode)

28.01.2021 Counsel for Applicant submits that the IRP has not been paid his fees of Rs.2,50,000/- as was directed vide Orders dated 19th November, 2019. It is stated that there was further direction given on 31st August, 2020 by this Tribunal. The Counsel for Respondents 2 and 3 states that they will pay the amount within 10 days and file proof of the same in this Tribunal.

The Respondents 2 and 3 are directed to deposit the amount of Rs.2,50,000/- with the IRP who will receive the same, and Respondents 2 and 3 will file the proof of the receipt within two weeks in this Tribunal. If the Respondents 2 and 3 do not pay as above, we may have to issue Notice of Contempt and take further steps.

List the Contempt Case on 16th February, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md